

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**in**

**ORIGINAL APPLICATION NO.12/2020(SZ)**

**Applicants(s):** Tribunal on its own motion "Suo Motu" based on the News item in Mathrubhumi, Malayalam Newspaper dt:19.01.2020, "The removal of debris in Maradu not according to Norms-National Green Tribunal".

**Versus**

**Respondents(s):** The Chief Secretary, Kerala & others

**VOLUME 1**

**Index**

Sl.No	Description	Pages
1	Report filed by the Committee as per the order dated 11.08.2020	1-13

Dated this the 27<sup>th</sup> day of October 2020

**Rema Smrithi, Advocate**  
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**IN**

**ORIGINAL APPLICATION NO.12/2020(SZ)**

**Applicants(s):** Tribunal on its own motion "Suo Motu" based on the News item in Mathrubhumi, Malayalam Newspaper dt:19.01.2020, "The removal of debris in Maradu not according to Norms-National Green Tribunal".

Versus

**Respondents(s):** The Chief Secretary, Kerala & others

**STATUS REPORT FILED BY THE COMMITTEE AS PER THE ORDER  
DATED 11.08.2020 IN THE ABOVE APPLICATION**

Adv.Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

---

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN BENCH, CHENNAI**

**IN**

**ORIGINAL APPLICATION NO 12/2020 (SZ)**

**Applicant(s)** : Tribunal on its own motion "Suo Moto" based on the News item in Mathrubhumi, Malayalam Newspaperdt: 19.01.2020, "The removal of debris in Maradu not according to Norms - National Green Tribunal".

Versus

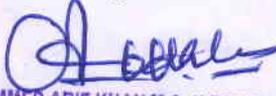
**Respondent(s)** : The Chief Secretary, Kerala & others

**STATUS REPORT FILED BY THE COMMITTEE AS PER THE  
ORDER DATED 11.08.2020 IN THE ABOVE APPLICATION**

We, the committee constituted by the Hon'ble National Green Tribunal as per the order dated 22.01.2020 in O A 12 of 2020. We know the facts and circumstances of the case. The factual submissions made hereunder are true and correct to the best of our knowledge, information and belief. In these circumstances it is just and necessary that the Hon'ble Tribunal may be pleased to accept the accompanying additional report on file as submitted by the committee and it is so humbly prayed in the interest of justice in this case.

1. We may humbly submit that this case has been originally taken "Suo Motu" by the Hon'ble Tribunal, Southern Bench on the basis of the paper report published in Mathrubhumi Daily dated 19.01.2020 under the caption "The removal of debris in Maradu not according to Norms- National Green



  
M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B.  
MUNICIPAL SECRETARY  
MARADU MUNICIPALITY  
Chief Environmental Officer

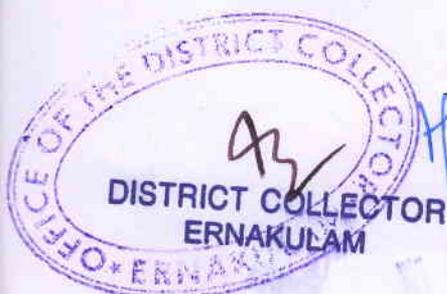


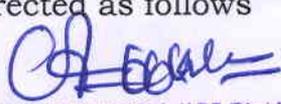
*Tribunal* "Monitoring Committee Chairman Justice A.V.Ramakrishna visits Maradu" and posted on 18.03.2020 directing that a Committee shall be constituted in which The District Magistrate, Sub Divisional Magistrate and the Secretary, Maradu Municipality were members in addition to the Chief Environmental Engineer, Regional Office, Pollution Control Board as its Nodal Officer and to file status report.

2. It is respectfully submitted that the Committee had filed its report on 12.03.2020 explaining the status of removal of debris at that time. A separate report was filed by the Chairman, SLMC also explaining his views on the activities of removal of debris. Thereafter, the Hon'ble Tribunal heard these statements on 14.05.2020 and directed that updated status report shall be filed within two months of the order and posted the case on 30.07.2020 and then adjourned to 11.08.2020.

3. It is respectfully submitted that a report was filed by the Committee on 24.07.2020 explaining the decisions taken during the meeting convened by the Committee on 18.06.2020. At this juncture, the Chairman, SLMC had instructed the Chief Environmental Engineer, the Nodal Officer of the Committee to enquire about a complaint raised by some local public who belong to fisherman community that the Municipality had failed in complete removal of the debris from the Kayal. Though the Chairman was intimated about the completion report submitted by the Secretary with respect to removal of debris from all the four sites, he insisted to carry out further enquiry on the specific point raised by the complainant that the debris remains were still therein the backwater and found during the inspection conducted along with the Nodal Officer on 26.07.2020. Hence the Nodal Officer himself individually intimated the Hon'ble Tribunal through his report dated 28.07.2020 about the actual situation experienced there during the inspection conducted along with the Chairman, SLMC mentioned above. It is pertinent to note that this report was filed individually by the Nodal Officer since the Hon'ble Tribunal specifically allowed through the order dated 14.05.2020 that "*Pollution Control Board is also at liberty to file independent report as well so as to enable us to assess the present status.*" It may also important to note that the Chairman, SLMC also submitted his findings vide the report dated 27.07.2020.

4. It is respectfully submitted that the Hon'ble Tribunal during hearing convened on 11.08.2020 stated and directed as follows



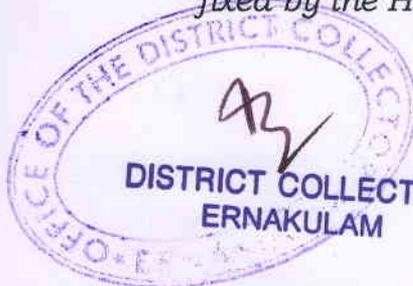
  
 M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B.  
 MUNICIPAL SECRETARY  
 MARADU MUNICIPALITY.



"It is also seen from the report submitted through Pollution Control Board that here are certain violations and the Maradu Municipality as well as project proponent did not strictly comply with the directions issued by the monitoring committee pointed by this Tribunal and non-compliance of the Construction and Demolition Waste Management Rules, 2016 and they also submitted that there are certain remnants of the demolition waste found in the nearby Kayal and there is no methodology provided for assessing compensation and they will recover the amount, after getting necessary guidelines and also taking steps to remove remnants seen in the Kayal. It may be mentioned here that the guidelines provided by Central Pollution Control Board in violation cases for assessing Environmental compensation will be strictly applicable to those who are likely to cause pollution as well. Maradu Municipality is also duty bound to monitor the implementation of the Construction & Demolition Waste Management Rules, 2016 when they are giving "authorization" on the basis of the Management Plan provided by the project proponent for that purpose. It is seen from the report of Chairman, State Level Monitoring Committee and also by Pollution Control Board that necessary registers were not properly maintained by the service provider who are engaged in the demolition process in removing the waste collected due to demolition. Log books were not properly maintained to ascertain how the waste has been disposed of. There is nothing to show whether the authenticity of the particulars given by the project proponent is genuine or not and whether any independent enquiry was conducted by the regulators in this regard as well.

So under these circumstances, we direct Pollution Control Board to apply the guidelines provided by the National Green Tribunal on the basis of the guidelines of the Central Pollution Control Board to assess compensation for the violation found by them against the Maradu Municipality as well the project proponent in accordance with law, after giving reasonable opportunity before fixing compensation.

Mr. Sahasranaman, learned counsel appearing for fourth respondent - Maradu Municipality submitted that they are strictly adhering to the provisions of the Construction & Demolition Waste Management Rules, 2016 in respect of the disposal of the waste collected. Even if there are any lapses regarding the disposal of debris said to have been done it was due to the shortage of time fixed by the Honourable Apex Court for carrying out the operation.



M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B. M. A. BAIJU  
 MUNICIPAL SECRETARY, Chief Environmental Engineer  
 MARADU MUNICIPALITY



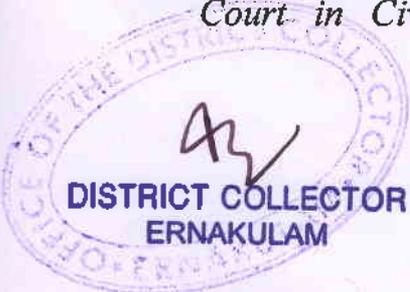
*It may be mentioned here that the Apex Court also did not say that they are not bound to follow the rules. They are expected to follow the Rules within the time frame provided by the Apex Court for carrying out the operation especially regarding disposal of the debris collected due to demolition in an environment friendly manner, as provided in the above provisions.*

*So we direct Maradu Municipality also to produce all the necessary documents as to how they have monitored and satisfied with the compliance of the said Rules and the plan provided as required under the Rules by the project proponent. The committee is directed to file further report as per the observations made within a period of two months. Maradu Municipality is also directed to produce documents before the Pollution Control Board and before the committee. The committee can consider the question and submit a detailed report to this Tribunal on or before 28.10.2020. The Chairman State Level Monitoring Committee appointed in OA 606/2018 is required to monitor the same and submit an independent report regarding the same.*

*The Registry is directed to communicate this order to the members of the committee and also Chairman of the State Level Monitoring Committee appointed in O.A.No.606 of 2018 immediately by e mail so as to enable them to comply with the direction”.*

5. It is respectfully submitted that the Nodal Officer has issued a letter to the Secretary, Maradu Municipality on 24.09.2020 pointing out the non-compliance of the direction of the Hon'ble Tribunal regarding the submission of the action plan/action taken report about the removal and transfer of debris from Kayal and reminding to submit the consolidated report on the actions completed. In response to the letter, the Secretary, Maradu Municipality has submitted a letter dated 13.10.2020 which is explained as follows:

*“The four unauthorized flat –Apartments in Maradu Municipality in Ernakulam District has been demolished by controlled implosion pursuant to the implementation of the judgement dated 8-05-2009 of Honourable Supreme Court in Civil Appeal 4784-5785/2019 (arising out of SLP(c) No.4227-*



*Haris K*

*M. Mohammed Arif Khan*  
 M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B., M. A. BALU  
 MUNICIPAL SECRETARY  
 MARADU MUNICIPALITY



4228/2016). Companies such as M/s Edifice Engineering, Vijaya Steels demolished the flats through controlled implosion and separated the debris. The concrete debris has been removed by the contracted company named Prompt Enterprises.

On the basis of news reported in Mathrubhumi Daily that the Construction and Demolition Waste Management Rules 2016 has been violated, the Hon. National Green Tribunal Chennai Zone has registered Original Application O.A No 12/2020 (SZ) a Suo Moto case against Maradu Municipality. A joint committee has been formed comprising of Hon'ble District Collector, Ernakulam, Hon'ble Sub Divisional Magistrate, Fort Kochi, Secretary Maradu Municipality, Regional Chief Engineer Pollution Control Board, as per the directives of Hon'ble Green Tribunal for formulating a clear project to do the works of removing the debris within short span of time and to supervise it by visiting the site.

The Committee is directed to inspect the area and prepare an action plan for remediation of the menace that has caused on account of deposits of the demolition waste in that area and also the manner of execution within a shorter timeline. They must also suggest/ recommend necessary Pollution Control mechanism to arrest the pollution caused on account of noise and dust pollution and remove the construction waste that had fallen in the kayal so as to protect the kayal from encroachment and submit a factual and action taken report in this regard. This must be done under the supervision of the State Monitoring Committee appointed by the NGT in O.A 606/2018.

Your good self had instructed to carry out certain facilities to prevent further pollution chances due to the demolition activities mentioned in the subject matter of the directions given during SLMC meeting conducted on 24-01-2020 vide reference (1) cited.

**Instructions provided by The Chief Environment Engineer, Pollution Control Board**

1. Instead of hoses, water sprinklers should be used for dust suppression till the debris is removed completely.



*Haerin Babu*

*[Signature]*  
 M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B.  
 MUNICIPAL SECRETARY, Environmental Engineer  
 MARADU MUNICIPALITY



2. CCTV cameras shall be installed at strategic points to make the monitoring process effective.

3. Ensure that all Construction and Demolition Waste are transported in covered vehicles only. If this direction is violated steps shall be taken to get the vehicle seized by the authorities concerned.

4. Ensure the adequate numbers of vehicles are made available for the transportation of waste from the site.

5. The road adjacent to the demolition site along which the debris are being transported, shall be wetted as often as required to avoid spreading of dust emanating from the spill over.

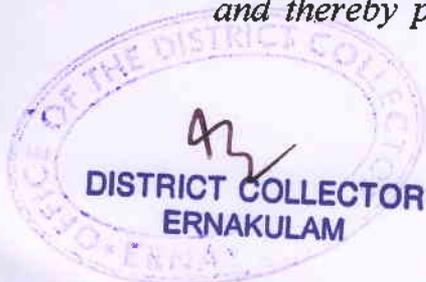
6. The possibility of leasing land for setting up construction and demolition waste processing plant shall be explored.

7. The leach ate arising on account of water sprinkling over the debris should be collected and filtered, and only thereafter the same be allotted to percolate through ground.

8. Water contaminates with cement dust and other particles shall not reach the nearby water bodies under any eventuality.

9. Covering a height of 35 feet using metal barriers shall be provided around all demolition sites till the debris are removed completely.

11250 Tonnes of concrete debris has been removed before the controlled implosion. The said debris had been stored at the yard at Chandiroor in Alappuzha District and thereafter in connection with the road construction, basement filling etc. of Industrial Park of Kerala State Industrial Development Corporation. The removal of said debris and works for scientific reuse of the same had been done in strict adherence to the directions of Hon'ble National Green Tribunal, Southern Zone, Chennai, instructions provided by the State Pollution Control Board. Apart from that, the debris was moved in covered vehicles after making the area wet, at the time of segregation and transportation and thereby prevented pollutions including air pollution. Strict directives have



*Haarini*

*M. Mohammed Arif Khan*  
M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B.  
MUNICIPAL SECRETARY  
MARADU MUNICIPALITY



given to the service provider in connection with the conditions to be complied while removing the debris and the project report of the same has been submitted before the SLMC, State Pollution Control Board, Maradu Municipality etc.

The safety measures adopted in connection with the removal of debris are detailed hereunder –

1. The Service provider Prompt Enterprises has spread water in road continuously so as to prevent air pollution.

2. All vehicles are covered, so as to prevent air pollution.

3. Though metal barriers having a height of 35 feet were required, in accordance of the common nature of the sites, metal barriers of various heights had been installed and the said sites had been covered in the requisite manner.

4. Directions had been given to sprinkle water using water sprinkler so as to prevent dust nuisance from the debris. But the entire debris was not able to make wet by using water sprinkler and high energy water pumps were used for the said purpose. No complaints have been received from the neighbouring people in connection with the same.

5. Precautionary measures have been taken to prevent the water used for removing debris, falling back in to the lake.

6. All debris of the flats demolished by controlled implosion, which fallen in to the lake has been removed. Out of the demolished flats, the debris from Alpha Serene Flat is mostly seen fallen in to the lake. The said debris had been removed completely. The debris from the lake was removed after removing the entire debris from the sites.

7. The said activities have been done under the supervision of officers deputed from Maradu Municipality.

8. Apart from that, the directions given by the Monitoring committee to Maradu Municipality was intimated to the Contract workers and it had been implemented. The exclusions as directed by the Technical Committee after site inspection have only been dispensed with.



Haaris Abdul

  
N. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B.  
MUNICIPAL SECRETARY  
MARADU MUNICIPALITY



9) A detailed action plan was presented and submitted by the project proponent in front of the Chairman of Pollution Control Board and the Member Secretary of the same at Thiruvananthapuram before the commencement of the debris removal, after the demolition of the four flats took place. In the action plan it was mentioned that the debris which can be recycled ( the debris from Alpha Serene and Golden Kayaloram can't be recycled as it is not pure concrete but mix of red bricks ) will be done either at the proposed C&D plant at Kumbalam or using conventional crushers at Chundamala, Pattimattom and RM Crusher, Maneed.

The C&D plant at Kumbalam could not be established due to resistance from the local residents and Panchayath. So the alternate means of using conventional crusher to recycle the debris was used. The debris was sent to Chundamala and RM crushers and Hollow Blocks was made.

Due to high volume of the debris and limited time to remove, it was decided by the joint committee to ask for a weekly action taken plan from the project proponent. All other places other than the recycling units were asked by the project proponents to be intimated prior to using them. Permission was given to the project proponent to use such places only after vetting it by the revenue officials that the place does not come under wet land category. The weekly action taken plan was sent by the project proponent without fail and was forwarded to Pollution Control Board officials. The officials from PCB monitored and vetted these places after the work was done on a weekly basis.

10) The project proponent has maintained a detailed log book of all outgoing vehicles and the same was monitored by Municipality officials on a daily basis. A scanned copy of the log book was submitted to the joint committee on a weekly basis along with the action taken plan.

Though Maradu Municipality initiated all possible steps to control the pollution caused in removing the debris which has collected due to the demolition



of buildings, The Hon'ble NGT only considering the report submitted by the Joint Committee as well as the Chairman of State Level Monitoring Committee pointed some serious lapses from the part of Municipality and Service provider

The Shortfalls identified by the Hon'ble NGT are as follows.

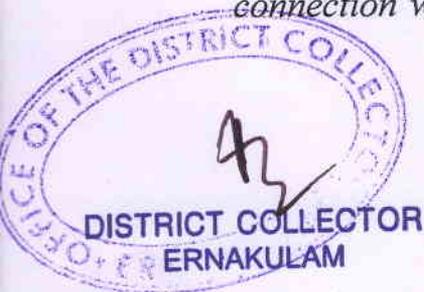
- a. Debris fallen into the Kayal is not removed till date
- b. Steel debris is seen stored at different sites.
- c. Concrete wastes are not seen removed fully.
- d. No specific waste management plan submitted prior to transfer of wastes.
- e. An action plan was not submitted before the removal of debris.
- f. A proper logbook was not maintained.

Your good self also noticed some facts and intimated this office Vide references (3), (4)

The Shortfalls identified by the Hon'ble NGT were completely rectified and all the wastes were removed from the site as well as kayal. In order to evaluate the prescribed work, a group consisting of Hon. Sub Collector, Chief Engineer of State Pollution Control Board, Secretary of Maradu Municipality jointly inspected the sites on 17.6.2020 and ensured that the debris had been removed completely. On 18.6.2020, a joint committee presided by Hon'ble District Collector was convened and evaluated that the work has been completed satisfactorily and no further activities were needed in connection with the same.

As per the order of the Hon'ble National Green Tribunal dated 11-08-2020, your good self had intimated the Secretary, Maradu Municipality to suggest a convenient date to convene a meeting of the Joint Committee to discuss about the follow up actions to be initiated in compliance with the order. It was duly replied vide reference (6) pointing that the said Committee may be convened as per the convenience of the Honourable District Collector and Sub Divisional Magistrate.

The measures to redress the environmental issues and related matters in connection with the demolition of Flat-Apartments had been adopted within the



Heavis  
[Handwritten signature]

M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B. A.S. ENVIRONMENTAL  
MUNICIPAL SECRETARY  
MARADU MUNICIPALITY



*purview of Maradu Municipality itself. At present, the works in connection with removal of debris has been completed. It is also hereby reported that, the service providers have completed the removal of debris as per the agreement entered with Maradu Municipality and the Municipality has given Completion Certificate to them in this regard.*

*The mission vested with Maradu Municipality was properly completed. It is hereby specified that, the directives and supervision of State Pollution Control Board were available for the Maradu Municipality in connection with the removal of debris and it was helpful for the completion of this huge task. As part of the preliminary estimate, 76300 metric tonnes of debris was in calculation; but only 69600 metric tonnes were removed from various sites”.*

6. It is respectfully submitted that since the restrictions imposed due to lockdown and the widespread of COVID-19 were more severe here in Kochi during the last couple of months, there were difficulties in convening meeting of the Committee before the allowed time of two months from the date of the order ie, 11.10.2020 by the Hon'ble Tribunal for detailed discussions and filing status report. However the Committee identified following specific points from the correspondences of the Nodal Officer after visiting the site on 03.09.2020 and 12.09.2020 by the Surveillance team of the Pollution Control Board and on 30.09.2020 along with the Chairman, SLMC.

i). Though the Secretary, Maradu Municipality was asked to submit action plan for the removal of debris remains after this has been identified by the Chairman, SLMC during his visit on 30.09.2020, this has not been submitted prior to removal of debris and hence the disposal sites could not be identified in advance.

ii). Total quantity of debris removed from the Kayal after 18.06.2020 could not be verified as no logbook were kept there or not produced before the Pollution Control Board or before the Committee as directed by the Hon'ble Tribunal.

iii). Though the Secretary, Municipality was specifically asked to report about the disposal of dredged debris and mud as seen during the visit of the Chairman, SLMC, no such specific details are submitted till date before the committee. It is also important to note that a meeting of the committee was convened on 22.10.2020 and the committee specifically asked the Secretary



*Handwritten signature in blue ink.*

*Handwritten signature in blue ink.*  
M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B.  
MUNICIPAL SECRETARY  
MARADU MUNICIPALITY



to submit his views or reports if he is disagreeing the comments already made by the committee in this regard.

7. It is respectfully submitted that the Secretary has submitted a letter dated 20.10.20 through mail on 24.10.20 to the Nodal Officer which is explained as follows

*"Your kind attention is invited to the reference cited above*

*The Status report prepared by the Committee member as per the order dated 11-08-2020 in the OA 12/2020(SZ) was sent for necessary corrections and approval. I have perused the draft report prepared by the Committee member regarding the removal of debris. Some clarifications are required regarding the points noted in paragraph 6. In the said paragraph the Committee member have made three observations. This is to be clarified properly.*

- 1. After the visit of the Honourable Chairman no communication or observation has been made to submit an action plan for removal of debris. The Honourable Chairman has found that all debris have been removed.*
- 2. The debris removed from the Kayal is comparatively negligible and it is shown to the Honourable Chairman and the officers accompanied. They have taken photographs of the same. As it is the only situation, there is no necessity to keep any separate log book for recording a single item*
- 3. No such suggestion was made during the inspection by the Honourable Chairman. At the time when the Honourable Chairman has inspected the entire debris removed and there was no occasion for any further removal of debris.*
- 4. In the Joint Committee report submitted on 14-05-2020 Section 4 Sub-section (f) and (g) reads as below*

*(f). Through the service provider for removal of concrete debris or the Secretary, Maradu Municipality had not submitted any proposals as to where these debris are disposed of, The Secretary was often forwarded the details of disposal locations submitted by the service providers after*



*Handwritten signature in blue ink.*

*Handwritten signature in blue ink.*  
M. MOHAMMED ARIF KHAN, J.A., N.F.E. (Dip.), LL.B.M. A. BALJU  
MUNICIPAL SECRETARY  
MARADU MUNICIPALITY  
Environmental Engineer



such works. Hence the Committee was able to supervise the activities partially. It is also identified that the generated waste which was taken to multiple sites and not to one specific C&D waste processing facility. This was mainly due to the fact that the waste was suitable to be used as it is, and it didn't need further processing. Even though there was some processing required, an authorisation was given for the same by the Kerala State Pollution Control Board but the service provider has not provided this facility at Kumbalam pointing out some complaints from local people.

(g) Log book was maintained by the agency doing the debris removal and the same was verified by the Maradu Municipality

The draft report made by the joint Committee member is contradicting the earlier report already submitted

5. It was jointly decided by the members that an action taken plan is to be submitted on a weekly basis which is fulfilled by the project proponent via Maradu Municipality and the said action taken report was verified by the officials from the Pollution Control Board.

The above noted points are to be considered. The Honourable Chairman has found that the entire debris has been removed. The Statements by the PCB officials are contrary to the observations. So considering it as baseless, it is requested that it should be removed from the report.

Copy of the letter dated 12.09.2020, report dated 02.10.2020 submitted by the Chief Environmental Engineer, Kerala State Pollution Control Board (Nodal Officer) before the Chairman, SLMC and attendance sheet of the meeting of the committee held on 22.10.2020 are produced herewith and marked as **Annexure A,B&C** respectively.

8. We may humbly submit that though the Board had instigated action to obtain specific advice/ guidelines from Central Pollution Control Board on imposing environmental compensation if any for the violations committed by the Secretary, by way of not submitting periodical reports viz. Action plans, Data on removal and disposal of steel as well as concrete debris, Replies to the queries raised by the Board, no such specific guidelines or model



*Haani Kadh*

*M. Mohammed Arif Khan*  
 M. MOHAMMED ARIF KHAN, M.A., N.F.E. (Dip.), LL.B.  
 MUNICIPAL SECRETARY  
 MARADU MUNICIPALITY.



calculations are obtained or available for the same and is not found to be practiced anywhere. On receiving such a document the shortfalls/violations committed the Maradu Municipality if any on complying with specific provisions of the said Rule ie, the C&D Waste Management Rules 2016 will be addressed accordingly.

9. It is also respectfully submitted that we the committee had carried out the duties assigned diligently to ensure all the provisions of the Construction & Demolition Waste Management Rules,2016 to the maximum extent possible and the shortfalls if any will be addressed after discussed in detail during Hon'ble State Level Monitoring Committee forum.

Dated this the 27<sup>th</sup> October 2020.

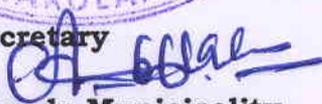
  
District Collector

Ernakulam

**DISTRICT COLLECTOR  
ERNAKULAM**



Secretary

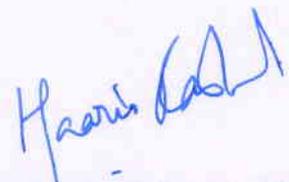
  
Maradu Municipality

M.MOHAMMED ARIF KHAN,M.A.,N.F.E.(Dip.),LL.B.

**MUNICIPAL SECRETARY**

**MARADU MUNICIPALITY**



  
Sub Divisional Magistrate

Ernakulam

Chief Environmental Engineer

M. A. BAIJU

KSPCB, Ernakulam (Nodal Officer)

